

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1358
ANSWERED ON:29.11.2011
ACTIVITIES OF HUJI AND ISI
Pandurang Shri Munde Gopinathrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the activities of Harkat-ul- Jihad-al-Islami (HuJI) and Inter-Services Intelligence (ISI) are on the rise in the country;
- (b) if so, the details thereof;
- (c) the details of agents of HuJI and ISI caught during the last three years and the current year in the country and the action taken against them; and
- (d) the steps being taken by the Government to check their activities?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): Yes, Madam. Three Bangladeshi nationals and activists of HuJI were arrested by STF, Kolkata on 17.11.2009. Fake Indian Currency Notes worth Rs.30 lakhs were recovered from their possession.

During the period 2009-2011, four ISI agents/operatives/trained Pak nationals were arrested by the security agencies.

(d): Govt. is committed to combat terrorism, in all its forms and manifestations as no causes, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which inter-alia, include augmenting the strength of Central Para Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.